

EXECUTIONS

ACT NO. V. OF 1836

(Rep., by Act 8 of 1868)

[7th March, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 7th March 1836.*

It is hereby enacted, that it shall be competent to the Zillah and City Judges within the Presidency of Fort William in Bengal, to refer to the Principal Sudder Ameens subordinate to them, applications for the enforcement of Decrees, to be executed by the said Principal Sudder Ameens, under the rules prescribed in the General Regulations, applicable to such cases.

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